

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 3365  
(To be answered on the 10<sup>th</sup> August 2015)**

**SALE OF PROPERTIES OF AIR INDIA**

**3365. SHRI MULLAPPALLY RAMACHANDRAN  
SHRI G. HARI  
PROF SAUGATA ROY  
SHRIMATI KOTHAPALLI GEETHA  
SHRI K. PARASURAMAN  
SHRI ASADUDDIN OWAISI**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether Air India proposes to sell and lease its properties in various States/ UTs of the country especially in Delhi, Mumbai, Chennai and Coimbatore;**
- (b) if so, the details thereof along with the reasons therefor and the total land/ properties proposed to be sold by Air India;**
- (c) whether the Public Undertakings will get the priority to acquire the properties and if so, the details thereof;**
- (d) whether there is any delay in getting approval for sale of these properties of Air India and if so, the details thereof and the reasons therefor; and**
- (e) the estimated amount of revenue earned as a result of selling and leasing of the said properties along with the extent to which it is likely to help to reduce Air India debt burden?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(Dr Mahesh Sharma)**

---

**(a) : Yes, Madam.**

**(b) to (e) : As per Turn Around Plan/Financial Re-Structuring plan approved by the Cabinet Committee on Economic Affairs (CCEA), Air India is required to monetize its assets and generate Rs.5000 crore over a period of 10 years by way of sale, leasing or developing an asset as a joint venture. Specific approval of the cabinet is necessary for each case of sale or long term lease of land belonging to Govt. or Govt. controlled statutory authorities as per the instructions laid by Ministry of Finance.**

**Air India is in possession of some properties which are lying vacant and unused for a long time because of shifting of its offices to Airport Terminal Bldg., City location and also as a result of stopping of its operation from such locations etc. Monetizing such properties by way of sale/ rent or to develop as a Joint Venture, to raise Non Operating Revenue, would help the company to retire its huge debts. Government has received proposals for monetisation of following properties from Air India:**

- 1. Residential plot measuring 0.99 acres approx. at Pankaja Mill, Road, Coimbatore**
- 2. Residential cum commercial Plot of Land measuring 1.33 acres approx. at Mount Road, Teynampet, Chennai.**
- 3. 04 nos Flats measuring 2033 sq. ft. approx at Sterling Apartment, Mumbai.**

**The Government has drafted these proposals for the approval of the Cabinet. Air India has approached Govt./Public sector undertakings such as Income Tax Deptt., Service Tax Deptt., State Bank of India etc for leasing space in it's office building at Nariman Point, Mumbai. The details of earnings of Air India from monetisation of assets are as under:**

<b>Year</b>	<b>Earning</b>
<b>14-15 -</b>	<b>Rs 35.97. crores</b>
<b>15-16 -</b>	<b>Rs 90.24 crores ( Prov. Estimates)</b>

**The revenue generated from monetisation will be utilized by Air India to reduce its debts, and improve its fiscal health.**

\*\*\*\*\*